

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 1175
TO BE ANSWERED ON 27.7.2018

Acquisition of land for new coal mine projects

1175. SHRI DHIRAJ PRASAD SAHU:

Will the Minister of COAL be pleased to state:

- (a) whether Coal India Limited and its subsidiaries are facing difficulties in acquiring land for new coal mine projects and other extended projects in Jharkhand;
- (b) if so, the details of difficulties being faced by them; and
- (c) the action taken/being taken by Government in this regard?

A N S W E R

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE
AFFAIRS (SHRI PIYUSH GOYAL)

(a) to (c): Coal India Limited and its three subsidiaries i.e. Central Coalfields Ltd.(CCL), Bharat Coking Coal Ltd. (BCCL) and Eastern Coalfields Ltd.(ECL) are situated in Jharkhand. These subsidiaries companies are acquiring land mainly under Coal Bearing Area(Acquisition and Development) Act, 1957 by notification U/s 9 & 11 of the said Act and are not facing problem in case of acquisition/notification under the said Act. However, the subsidiaries are facing problems in taking physical possession of acquired land due to very old survey records and authentication of Gair Majarua Khas (GMK) land. The problems are also on account of resistance from the awardees/their successors of land in getting physical possession.

Regular persuasion with the State Authority is being done. In some issues, like handing over possession of 320 Ha. of land of SP Mines Area, transfer of Govt. land etc. have already been discussed in various meetings held under the Chairmanship of Chief Secretary, Government of Jharkhand. In recent meeting held on 28.6.2018 under the Chairmanship of Chief Minister, Jharkhand, these issues were discussed again.
